

Ujjain is located on the banks of river Shipra and each year is visited by lakhs of pilgrims, who come to the place for a dip in the holy river and to have 'darshan' of Ujjaini. One of the twelve 'Jyotirlingas' in the country, 'Mahakal' is located in Ujjain. Historical Ashram of *Guru Sandipani*, teacher of Krishna and Sudama, *Harisidh Saktipeeth* and *Aradhya Garh Kalika* of *Vikramaditya* are located in the city of Ujjain. Prominent literary figures like *Kalidas*, *Matsyendra Nath* and *Vir Durga Das* all are associated with Ujjain.

I, therefore, urge upon the Government to declare Ujjain as a holy city. In addition, steps should be taken for the cleaning of Shipra river and financial allocations should be made for the implementation of Narmada-Shipra Link Project too.

**(v) Need to provide Facility of Metro Channel on Doordarshan to Ahmedabad City in Gujarat**

[English]

SHRI HARIN PATHAK (Ahmedabad): Sir, there is a great demand from the people of Ahmedabad for provision of Channel II, High Power Transmitter Channel there. Ahmedabad, being the State Capital of Gujarat, has not been provided with this facility. In this connection, it may be stated that the other State Capitals in the country have already been provided with HPT Channel II by Doordarshan.

I, therefore, request the Central Government that Ahmedabad may also be provided with HPT Metro Channel II.

**(vi) Need to set up a Doordarshan Broadcasting Centre at Chhapra and All India Radio Broadcasting Centre at Siwan in Bihar**

[Translation]

SHRIMATI GIRIJA DEVI (Maharaj Ganj): Mr. Speaker, Sir, I would like to draw the attention of the Government towards an important issue.

Bhojpuri is not just a language, but a culture, which is spoken in many States of the country. Bhojpuri is also spoken in Mauritius, Surinam, Trinidad, Guyana, Singapore etc. Bhojpuri language has its own songs, music and dramas. In India more than 14 crore people speak Bhojpuri.

No AIR Station and Doordarshan Kendra has been set up in the Bhojpuri speaking areas in Bihar. Therefore, I urge the Central Government to set up a Doordarshan Kendra in the district headquarters of Saran i.e. Chhapra, in Bihar and also to set up a AIR Station in the district headquarters of Siwan viz Siwan town, without delay so that the folk artists and craftsmen can promote and preserve their culture.

**(vii) Need to Clear Pending Power Projects of Kerala**

[English]

SHRI M. RAMANNA RAI (Kasaragod): Sir, scarcity of electricity in the Mala region of Kerala is hampering the overall development especially the industrial development of the region. The only solution to this problem is early sanction to the State Government proposed diesel-based power generation

[Shri M. Ramanna Rai]

projects in Kasaragod, Kozhikode and Brakmapuram by the Central Government. These proposals are pending with various Central authorities.

The proposal to set up a 60 MW diesel generating power plant at Kasaragod is pending clearance from Environment and Forest Ministry. In case of Kozhikode, a 120 MW diesel generating power plant environmental impact assessment study is being conducted by the RITES. Though the environmental clearance has been given to the Brahmapuram project, the height prescribed for the Chimney is 110 metres as against the standard permissible height of 52 metres. All these projects are held up at various stages.

I, therefore, request the Central Government to ensure early clearance to these power projects keeping in view the prevailing power crisis in Kerala.

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[English]

MR. SPEAKER: After the recess, we will take up the approval of the Continuation of President's Rule in Jammu & Kashmir. May I bring it to the notice of the Members of the House and the House itself that it has to be passed today. That is the time limit. Secondly, the Budget in respect of Jammu & Kashmir has also to be passed. May I request the hon. Members to express their views on the first point itself so that it may not be necessary to discuss the Budget also? Having made a statement on this point, the Budget as a formality, can also be

passed. This has to be done because of the time constraint. We do not have enough time.

The House stands adjourned to meet again at 2 p.m.

12.55 hrs.

*The Lok Sabha then adjourned for Lunch till fourteen of the clock.*

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14.08 hrs.

*The Lok Sabha re-assembled after lunch at Eight Minutes past fourteen of the clock*

[MR. DEPUTY-SPEAKER *in the Chair*]

STATUTORY RESOLUTION RE:  
APPROVAL OF THE  
CONTINUANCE IN FORCE OF THE  
PROCLAMATION IN RESPECT OF  
JAMMU AND KASHMIR

[English]

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): Sir, I beg to move the following resolution:—

"That this House approves the continuance in force of the Proclamation dated the 18th July, 1990 in respect of Jammu & Kashmir, issued under article 356 of the Constitution by the President, for a further period of six months with effect from 3rd March, 1994."